

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 2887 of 2018

WITH

W.P.(S) No. 3865 of 2018

In W.P.(S). No. 2887 of 2018

Bir Singh Tiriya

... .. Petitioner

- V E R S U S -

1. The State of Jharkhand
2. The Deputy Commissioner – cum – Chairman, District Education Establishment Committee, Chaibasa, West Singhbhum.
3. The District Superintendent of Education, West Singhbhum at Chaibasa, West Singhbhum.
4. The District Provident Fund – cum – Account Officer, Chaibasa, Singhbhum West.
5. The Area Education Officer, Kumardongi Block, West Singhbhum.

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Somnath Jerai

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1. The State of Jharkhand
2. The Deputy Commissioner, District Education Establishment Committee, Chaibasa, West Singhbhum.
3. The District Superintendent of Education, West Singhbhum at Chaibasa, West Singhbhum.
4. The District Provident Fund – cum – Account Officer, Chaibasa, Singhbhum West.
5. The Area Education Officer, Majhgaon, West Singhbhum.

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. M.M. Sharma, Advocate
For the State : Mr. Suraj Prakash, AC to SC
Ms. Vandana Sinha, AC to SC
For the Accountant General: Mr. Akash Deep, Advocate

03/06.09.2021 At the very outset Mr. M.M. Sharma, learned counsel appearing for the petitioners submits that grievances of the petitioners have already been redressed and the amount towards GPF has already been paid to them. Averments to that effect has also been made in the counter affidavit.

Learned counsel for the respondents submit that grievances of the petitioners have already been redressed.

In view of fact that grievance of the petitioners have already been redressed, writ petitions stand disposed of.

(Dr. S.N. Pathak, J.)